കേരള സർക്കാർ

KERALA GAZETTE

EXTRAORDINARY

എണ്ണം 10

Vol. X

2021 ഫെബ്രുവരി 10

10th February 2021

1196 മകരം 28

28th Makaram 1196

1942 മാഘം 21

21st Magha 1942

ഓർഡിനറി

നിയമ (നിയമ നിര്‍മ്മാണ - സി) വകുപ്പ്

2021 ഓക്ടോബർ 9-ഇന്റെ കെഡു വാല്യളയസ്ഥാപിക്കുന്നതിനു തുടക്ക പ്രവൃത്തി ചെയ്യിക്കാന്‍ ആവശ്യമായി നടത്തിയിട്ടുള്ള കലേയോഗം വകുപ്പിനു അനുവദന്‍ നൽകുന്നു.

മനോഹര വല്ലപ്പുറവെ, ഇ.എ. എ.എ.,

മുണ്ടിയമ്പലിനായിയാണ്.
GOVERNMENT OF KERALA
Law (Legislation-C) Department

NOTIFICATION

No. 9559/Leg. C2/2020/Law. Dated, Thiruvananthapuram, 10th February, 2021
28th Makaram, 1196
21st Magha, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers’ Welfare Fund (Amendment) Ordinance, 2021 (16 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.
ORDINANCE No. 16 OF 2021

THE KERALA BAMBOO, KATTUVALLI AND PANDANUS LEAF WORKERS’ WELFARE FUND (AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

to amend the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers’ Welfare Fund Act, 1998.

Preamble.—WHEREAS, the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers’ Welfare Fund (Amendment) Ordinance, 2020 (37 of 2020) was promulgated by the Governor of Kerala on the 3rd day of July, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which convened on the 24th day of August, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers’ Welfare Fund (Amendment) Ordinance, (65 of 2020) was promulgated by the Governor of Kerala on the 26th day of September, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which convened on 31st day of December, 2020 and during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the said Ordinance will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;
AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:

1. **Short title and commencement.**—(1) This Ordinance may be called the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers' Welfare Fund(Amendment) Ordinance, 2021.

   (2) It shall be deemed to have come into force on the 3rd day of July, 2020.

2. **Act 17 of 1998 to be temporarily amended.**—During the period of operation of this Ordinance, the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers' Welfare Fund Act, 1998 (17 of 1998) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3.

3. **Amendment of section 4.**—In the principal Act, in section 4,—

   (1) in sub-section (1), for the words “seven rupees each per month”, the words “fifteen rupees each per month” shall be substituted;

   (2) in sub-section (2), for the words “seven rupees per month”, the words “fifteen rupees per month” shall be substituted;

   (3) in sub-section (3), for the words “seven rupees each per month”, the words “fifteen rupees each per month” shall be substituted;

   (4) in sub-section (4), for the words “an amount equal to the amount contributed”, the words “an amount equal to the seventy five percentage of the amount contributed” shall be substituted.

4. **Repeal and saving.**—(1) The Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers’ Welfare Fund(Amendment) Ordinance, 2020 (65 of 2020) is hereby repealed.

   (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

ARIF MOHAMMED KHAN,

GOVERNOR.